

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

386/252/ND/2018

In the matter of :  
Shanti Expomart (P) Ltd

...PETITIONER

SECTION  
Under Section 252

Order delivered on 06.8.2018

Coram :

**R. Varadharajan,**  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Anil Kumar Nandwani, Advocate

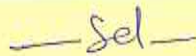
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Deepak Anand, Jr. St. Counsel for Income tax Deptt  
with Mr. Aayushmaan

ORDER

Learned authorized representative for the Appellant as well as Ld. AROC for ROC and Ld. Standing Counsel for Income tax Department are also present. In relation to ROC, it is represented by Ld. AROC that reply has been filed which is recorded by the Ld. Registrar, NCLT. However, in relation to Income tax Department, a final indulgence is sought for by Income tax Department to file its observations. During the course of submissions made by Ld. AR for the appellant that in the Income tax Returns, substantial amount towards TDS has been disclosed. Let Form 26-AS in relation to the same be filed for the assessment years 2016-17 & 2017-18. For this purpose, 2 weeks time is granted to Income tax Department to file its observations within the said period.

For further consideration, post the matter on 30.8.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

*Surgit*